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PART-I-SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO. 66 /2009-2014
NEW DELHI: Dated the 19th May, 2010

of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2004-09 and Paragraph 1.1 of the Handbook of Procedures (Vol.1), the
General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures, Vol.2, 2009 -2014, as amended from time to

Last Paragraph to “General Note for Fuel” in HBP, Vol. 2 stands replaced by the following clause:

*For the purpose of import of fuel under Advance Authorisation, the applicant shall indicate the name of the specific fuel sought for import in their
application. Import of fuel shall also be permitted under Paragraph 4.7 of Handbook of Procedures, v1, related to Adhoc Norms, as per the entitlement
under “General Note for Fuel”. In case of DFIA, import entitlement for fuel as per SION, may be transferred only to companies, which have been granted
entitlement to market fuel by the Ministry of Petroleum and Natural Gas.*

issues in public interest.

Sd/-
(R.S. Gujral)
DIRECTOR GENERAL OF FOREIGN TRADE
Ex-Officio Special Secretary to the Government of India

(Issued from F. No. 01/94/180/HBP v 2 -Fuel /AM11/PC 4)

